

Seventeenth Series, Vol. VII No. 10

Monday, March 2, 2020

Phalguna 12, 1941 (Saka)

# **LOK SABHA DEBATES**

**(English Version)**

**Third Session**

**(Seventeenth Lok Sabha)**



*(Vol. VII Contains Nos. 1 to 10 )*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

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## LOK SABHA DEBATES

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LOK SABHA

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Monday, March 2, 2020/ Phalguna 12, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

*[Translation]*

...(Interruptions)

**HON. SPEAKER:** You all may please take your seats.

...(Interruptions)

**11.0 ½ hrs**

### **OBITUARY REFERENCE**

*[Translation]*

**HON. SPEAKER:** Hon. Members, I have to inform the House about the sad demise of our colleague Shri Baidyanath Prasad Mahto.

**Shri Baidyanath Prasad Mahto** was presently a Member from the Valmiki Nagar Parliamentary Constituency in Bihar. He was also a Member of the Fifteenth Lok Sabha.

Earlier, Shri Mahto was a Member of the Bihar Legislative Council for three terms and served as the Minister of Rural Development in the Government of Bihar.

As an able parliamentarian, Shri Mahto was also a Member of several Parliamentary Committees.

Shri Mahto was also an author and his book titled 'Kahin Dhoop Kahin Chhaya' has been published in Hindi.

Shri Baidyanath Prasad Mahto passed away on the 28th of February, 2020 in New Delhi at the age of 72 years.

We deeply mourn the loss of our colleague and I am sure the House would join me in conveying our condolences to the bereaved family.

Now, the House will stand in silence for a short while as a mark of respect to the memory of the departed.

**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 141 to 160

Unstarred Question Nos. 1611 to 1840

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**\* For Questions, please refer to Master copy of English version, placed in Library.**

**You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

[English]

**11.0 ¾ hrs**

*(The Members then stood in silence for a short while.)*

*...(Interruptions)*

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**HON. SPEAKER:** The House stands adjourned till two o'clock.

**11.02 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.01 hrs**

*The Lok Sabha re-assembled at One Minute past Fourteen of the Clock.*

*(Hon. Speaker in the Chair)*

[Translation]

**HON. SPEAKER:** Hon. Members, some notices of Adjournment Motion have been received by me. I have not permitted any notice of adjournment motion.

Now the papers will be laid on the Table of the House.

*...(Interruptions)*

[English]

**14.0½ hrs**

*(At this stage, Adv. Dean Kuriakose, Shri S. Gnanathiraviam, Shri Kalyan Banerjee, Adv. A.M. Ariff, Shri E.T. Mohammed Basheer, Dr. Shafiqur Rahman Barq, Shri N.K. Premachandran, Shri Bhagwant Mann and some other hon.*

*Members came and stood on the floor near the Table.)*

*... (Interruptions)*

**HON. SPEAKER:** No, do not touch.

*... (Interruptions)*

**14.02 hrs**

**PAPERS LAID ON THE TABLE**

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** On behalf of Shri Dharmendra Pradhan, I beg to lay the following papers -

- (1) (One) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2018-2019 alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) for the year 2018-2019 by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2118/17/20]

**THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR):** Hon. Speaker, I lay the following papers on the Table -

- (1) (One) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2018-2019 along with Audited Accounts.
- (Two) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2018-2019.

[Placed in Library, See No. LT 2119/17/20]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND  
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS  
(SHRI ANURAG SINGH THAKUR):** I beg to lay on the Table:-

- (1) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2019/44 in Gazette of India dated 19<sup>th</sup> December, 2019 under section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 2120/17/20]

- (2) A copy of the Obligatory Cession for the financial year 2020-21 (Hindi and English versions) published in Notification No. IRDAI/RI/1/167/2020 in Gazette of India dated 5<sup>th</sup> February, 2020 under Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 2121/17/20]

- (3) A copy of the Life Insurance Corporation (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.96€ in Gazette of India dated 10<sup>th</sup> February, 2020 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library, See No. LT 2122/17/20]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

1. Notification No. 85/2019-Customs (N.T.) dated 21<sup>st</sup> November, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
2. S.O.4309(E) published in Gazette of India dated 29<sup>th</sup> November, 2019, together with an explanatory memorandum regarding revision

of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

3. Notification No. 88/2019-Customs (N.T.) dated 5<sup>th</sup> December, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
4. S.O.4460(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
5. Notification No. 91/2019-Customs (N.T.) dated 19<sup>th</sup> December, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
6. S.O.4723(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
7. Notification No. 01/2020-Customs (N.T.) dated 2<sup>nd</sup> January, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
8. S.O.210(E) published in Gazette of India dated 15<sup>th</sup> January, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.



9. Notification No. 05/2020-Customs (N.T.) dated 16<sup>th</sup> January, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
10. S.O.485(E) published in Gazette of India dated 31<sup>st</sup> January, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
11. Notification No. 11/2020-Customs (N.T.) dated 6<sup>th</sup> February, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 2123/17/20]

(5) A copy of Notification No. G.S.R.55(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> January, 2020, together with an explanatory memorandum notifying the All Industry Rates of Drawback and these rates are average rates allowed for rebate of customs and central excise duties, suffered on imported or excisable materials respectively, used as inputs in the manufacture of export goods and the notification is effective from 04.02.2020 under Section 159 of the Customs Act, 1962 and Section 37 of the Central Excise Act, 1944.

[Placed in Library, See No. LT 2124/17/20]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

1. G.S.R.50(E) published in Gazette of India dated 24<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to amend Notification No. 40/2017-Customs (ADD) dated 25<sup>th</sup> August, 2017 in pursuance of final findings of anti-dumping Sunset Review

investigation concerning imports of 'Sodium Nitrite' originating in or exported from China PR, in pursuance of a CESTAT order.

2. G.S.R.58(E) published in Gazette of India dated 30<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on imports of 'Digital Offset Printing Plates', originating in, or exported from China PR, Japan, Korea RP, Taiwan and Vietnam for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Directorate General of Trade Remedies.
3. G.S.R.99(E) published in Gazette of India dated 10<sup>th</sup> February, 2020, together with an explanatory memorandum seeking to extend the levy of Anti-dumping duty on imports of 'Acetone' originating in or exported from Korea RP upto and inclusive of the 15<sup>th</sup> April, 2020, in pursuance of the review initiated by the Designated Authority.

[Placed in Library, See No. LT 2125/17/20]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

1. G.S.R.82(E) published in Gazette of India dated 3<sup>rd</sup> February, 2020, together with an explanatory memorandum seeking to extend the last date for furnishing of annual return/reconciliation statement in FORM GSTR-9/FORM GSTR-9C for the period from 01.07.2017 to 31.03.2018.
2. G.S.R.83(E) published in Gazette of India dated 3<sup>rd</sup> February, 2020, together with an explanatory memorandum seeking to prescribe due dates for filing of return in FORM GSTR-3B in a staggered manner.

[Placed in Library, See No. LT 2126/17/20]

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**14.03 hrs**

**STANDING COMMITTEE ON RAILWAYS**

**3<sup>rd</sup> Report**

*[Translation]*

**SHRI RADHA MOHAN SINGH (EAST CHAMPARAN):** Speaker Sir, I present the Third Report (Hindi and English versions) of the Standing Committee on Railways (2019-20) on “Demands for Grants (2020-21) of the Ministry of Railways”.

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**14.04 hrs**

*[English]*

**ELECTION TO COMMITTEES**

**(i) Committee on Estimates**

**SHRI GIRISH BHALCHANDRA BAPAT (PUNE):** I beg to move the following:

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021.”

*[Translation]*

**HON. SPEAKER:** The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021."

*The motion was adopted.*

---

*[English]*

**(ii) Public Accounts Committee**

**DR. SATYAPAL SINGH (BAGHPAT):** Speaker, Sir, with your kind permission, I beg to move the following:

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts

for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021.” ....(*Interruptions*)

[*Translation*]

**HON. SPEAKER:** The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021."

*The motion was adopted.*

[*English*]

**DR. SATYAPAL SINGH:** Speaker, Sir, with your kind permission, I beg to move the following:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha.” .... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

*[English]*

**(iii) Committee on Public Undertakings**

**SHRIMATI MEENAKASHI LEKHI (NEW DELHI):** Speaker, Sir, I beg to move the following:

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021.” ....*(Interruptions)*

*[Translation]*

**HON. SPEAKER:** The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021.""

*The motion was adopted.*

*[English]*

**SHRIMATI MEENAKASHI LEKHI :** Speaker, Sir, I beg to move the following:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha.” ....*(Interruptions)*

*[Translation]*

**HON. SPEAKER:** The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted .*

*...(Interruptions)*

**HON. SPEAKER:** Hon. Member, you are the leader of your party in this august House. Hon. Members should understand that this is the temple of democracy of India.

*...(Interruptions)*

**HON. SPEAKER:** This temple observes certain traditions and certain rules. The Members are not supposed to enter in the well when papers are being laid on the Table of the House.

*...(Interruptions)*

**HON. SPEAKER:** Hon. Members, I will give you an opportunity to speak. Please go and take your respective seats.

*...(Interruptions)*

**HON. SPEAKER:** Hon. Members, if you want to discuss any issue you can do so but only after taking your respective seats.

*...(Interruptions)*

[English]

**(iv) Committee on the Welfare of Schedule Castes and Scheduled Tribes**

**DR. (PROF.) KIRIT PREMJBHAI SOLANKI (AHMEDABAD WEST):**

Hon. Speaker, Sir, I beg to move the following:

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021.” ....(Interruptions)

[Translation]

**HON. SPEAKER:** The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021."

*The motion was adopted.*

[English]

**DR. (PROF.) KIRIT PREMJBHAI SOLANKI :** I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten Members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021 and do communicate to this House the names of the Members so nominated by Rajya Sabha.”

...(Interruptions)



*[Translation]*

**HON. SPEAKER: The question is:**

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

[English]

**14.10 hrs**

**GOVERNMENT BILLS - Introduced**

**(i) Medical Termination of Pregnancy (Amendment Bill), 2020<sup>1\*</sup>**

**THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN):** I beg to move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act, 1971.

...(Interruptions)

[Translation]

**HON. SPEAKER :** Dr. Shashi Tharoor.

...(Interruptions)

**HON. SPEAKER:** Hon. Members, let the House be in order. I will allow you to speak. You may please tell all Members to take their respective seats.

...(Interruptions)

**HON. SPEAKER:** Shri Adhir Ranjan Chowdhury ji, I am giving you an opportunity to speak. Hon. Member, you are the leader of your party in the House, you are being given an opportunity to speak. You may please discuss about the bill in the House.

...(Interruptions)

**HON. SPEAKER:** Adv. Dean Kuriakose.

...(Interruptions)

**HON. SPEAKER:** Hon. Members, you want to cause a ruckus in the House, or you want to speak? The people of this country are seeing that you come to this House to cause a ruckus. Please hold discussion in this temple of democracy. You may please take your seat.

...(Interruptions)

**HON. SPEAKER:** The question is:

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<sup>1\*</sup>Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 02.03.2020

"That leave be granted to introduce a Bill further to amend the Medical Termination of Pregnancy Act, 1971."

*The motion was adopted.*

*[English]*

**DR. HARSH VARDHAN:** I introduce the Bill.

---

**14.11 hrs****(ii) Mineral Laws (Amendment) Bill, 2020<sup>2\*</sup>**

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** I beg to move for leave to introduce a Bill further to amend the Mines and Minerals (Development and Regulation) Act, 1957 and to amend the Coal Mines (Special Provisions) Act, 2015. ...*(Interruptions)*

*[Translation]*

**HON. SPEAKER:** Adhir Ranjan Chowdhury ji, you are being given enough time to speak. Please speak, but don't create a ruckus.

...*(Interruptions)*

**HON. SPEAKER:** Prof. Saugata Roy ji, you put your point in the House.

...*(Interruptions)*

**HON. SPEAKER:** Prof. Sir, you put forth your viewpoint in the House.

...*(Interruptions)*

**HON. SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Mines and Minerals (Development and Regulation) Act, 1957 and to amend the Coal Mines (Special Provisions) Act, 2015."

*The motion was adopted.*

*[English]*

**SHRI PRALHAD JOSHI:** I introduce the Bill.

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<sup>2\*</sup>Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 02.03.2020

**14.12 hrs**

**STATEMENT RE: MINERAL LAWS (AMENDMENT) ORDINANCE,  
2020 <sup>3\*</sup>**

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Mineral Laws (Amendment) Ordinance, 2020 (No. 1 of 2020). ...*(Interruptions)*  
*[Translation]*

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<sup>3\*</sup> Laid on the Table and also placed in Library, See No. LT 2127/17/20

**MATTERS UNDER RULE 377<sup>4\*</sup>****14.14 hrs**

**HON. SPEAKER:** Hon'ble Members, matters under Rule 377 be laid on the Table. The Members who are permitted to raise matters under Rule 377 today and who are willing to lay them on the Table, may personally refer the text of the matter to the Table of the House within 20 minutes. Only those matters shall be treated as laid on the Table for which the text of the matter has been received on the Table within the stipulated time. The rest will be considered lapsed.

*...(Interruptions)*

*[English]*

**(i) Regarding setting up of FM Radio station in Kheda, Gujarat**

**SHRI DEVUSINH CHAUHAN (KHEDA):** I want to bring to the kind attention of Minister of Information and Broadcasting that there is no FM Station in my constituency Kheda, Gujarat. I urge the Minister to open FM Station in my constituency, Kheda. I request you to please look into the matter and do the needful.

**(ii) Need to review the ban imposed on onion export**

**DR. SUJAY VIKHE PATIL (AHMEDNAGAR):** In order to control the rising prices of Onion, Union Ministry of Commerce and Industry amended export policy of onion from free to prohibited in September 2019, which led to banning of export of onions with immediate effect. I represent Ahmednagar Parliamentary Constituency which has a sizeable population of onion farmers & the ban on export has severely affected the farmers as they are not able to get the desired prices for their produce. Onion prices have reduced to Rs 40 per kg from Rs 150

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<sup>4\*</sup> Treated as laid on the Table.

- 160 in December, 2019. Onion prices had shot up sharply due to an estimated 25% fall in kharif production of 2019-20 crop year (July-June) compared to the previous year because of late monsoon. I request the Government to amend export policy and allow export of onions to provide relief to the farmers and help them in getting remunerative prices for their produce.

**(iii) Need to develop places of historical importance in Jhansi Parliamentary Constituency, Uttar Pradesh under Swadesh Darshan Scheme**

*[Translation]*

**SHRI ANURAG SHARMA (JHANSI):** My Parliamentary Constituency Jhansi adjoins the border of Madhya Pradesh. Dudhai Jain Temple/ Deogarh/ Ranchhod Dham Muchkund Cave/ Nilakandeshwar Temple etc. are places worth visiting here and they have a lot of natural topography. The Lalitpur district is also known as the city of dams. The Rajghat, Matatila, and Sukuwan Dukwan Dams on Betwa river here tell a story of civilisations. There is a huge potential for the development of tourism in this area. If the historical Bharatgarh Durg of Jhansi district and the Kranti Path (Jhansi-Lalitpur) of the fort of Balabehat are developed from tourism point of view, then the number of tourists in both the districts can increase significantly.

The Ministry of Tourism, Government of India is expanding essential infrastructure for tourism in the country in a sustainable and inclusive manner to make India a world-class tourist destination. Under this scheme, the focus is on developing public facilities. These include last mile connectivity, tourist reception centres, roadside amenities, solid waste management, landscaping, parking, etc.

Therefore, it is requested to develop the said historical places of my Parliamentary Constituency under the Swadesh scheme so that the residents of the historical area of Jhansi-Lalitpur can get new sources of income and overall development here.

*[English]*

**(iv) Need to address the acute shortage of drinking water in Hathras  
Parliamentary Constituency, Uttar Pradesh**

*[Translation]*

**SHRI RAJVEER DILER (HATHRAS):** I would like to draw the attention of the Government to my Parliamentary Constituency Hathras. There is a huge problem of drinking water in some villages of various development blocks of Hathras district under my Parliamentary Constituency. There is saline water at the groundwater level due to which the problem of potable water has been persisting for a long time. In Hathras district, Different villagers from Sikandar Rao Assembly and Sadabad Assembly have to go far and wide to fetch drinking water. Due to this, the local people are facing a lot of difficulties.

I would like to urge the Hon. Minister of Jal Shakti to kindly resolve the drinking water problem of my Parliamentary Constituency.



*[English]*

**(v) Need to construct a Foot-over bridge at level crossing No. 100 on Wardha-Nagpur railway line in Wardha Parliamentary Constituency, Maharashtra**

*[Translation]*

**SHRI RAMDAS TADAS (WARDHA):** I would like to draw the attention of the Hon. Minister of Railways to a very important subject and would like to say that Dahegaon railway station is situated between Wardha Nagpur railway line under Wardha Lok Sabha constituency. An alternative underpass has been constructed by Department of Railways near Dahegaon Railway Station by closing Railway Crossing Gate No.-100 permanently. But this underpass is located 400 meters away from Gate No.-100, which is becoming a problem for the citizens. Gate No.-100 is located in the yard area of Tuljapur railway station, many civilians have died in an accident while crossing the railway line at this place. The construction of foot overbridge at that place is very necessary.

I request the Railway Minister that the proposal for construction of foot over bridge has been given by the Central Railway Headquarters, Mumbai to the Railway Board on 24/02/2020. I request the Hon. Railway Minister to give speedy approval to that proposal.

Local populace of Tuljapur have participated in various agitations on this issue from time to time.. It is required to take swift action keeping in mind the interest of the migrant and local citizens and for the safety of the students located in the campus.

*[English]*

**(vi) Regarding linking of Palar-Pennar and Krishna river basins**

**SHRI S. MUNISWAMY (KOLAR):** I request the Government to consider linking of Palar-Pennar and Krishna River Basins by inter-linking Krishna river to Palar river. The water of river Krishna flows close to the borders of Kolar district and is available at a distance of about 5-15 kms at multi-points along the

district border. About 6.7 TMC of water is the annual drinking water requirement for the district and this could be provided by inter-linking these rivers.

**(vii) Need to set up Kendriya Vidyalayas at Jarmundi, Deoghar and Mahagama in Jharkhand**

**DR. NISHIKANT DUBEY (GODDA):** Jharkhand's Santhal Pargana districts Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc., gives an appalling picture of the poor state of the people. Poverty and ignorance are still causing low literacy rates, poor school attendance and large-scale drop outs.

I, therefore, seek attention of the Government towards the need to set up three Kendriya Vidyalayas. Ideal locations would be Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the SANTHAL PARGANA region of Jharkhand.

'India lives in its villages. It is there that our producers live, voters live, the poor and illiterate live. It is the villages that hold the key to the country's problems.' So, vision of future India can be achieved by rebuilding half a million villages.

The second vision statement is contained in Article 45 of the Constitution of India. The State shall endeavour to provide within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years.

**(viii) Need to permit treatment of all diseases under Pradhan Mantri  
Ayushman Bharat Yojana**

*[Translation]*

**SHRI SUDHAKAR TUKARAM SHRANGRE (LATUR):** Certain serious difficulties are being witnessed in the implementation of Pradhan Mantri Ayushman Bharat Yojana. Most of the hospitals registered under Ayushman Yojana are reluctant to treat patients as the amount being paid under the scheme is low. Many a time, patients are being turned away by citing this reason that their illness is not covered under Ayushman Yojana. Even diagnostic facilities are not being made available to identify the disease. Many hospitals are turning away patients saying they suffer from some other serious ailments. It has also been observed that private hospitals treating patients under the scheme are taking a long time to get their payments. While the Central Government has ordered that the doctors should admit and start treating those people whose names are included in the eligibility list.

Therefore, I request the Government to broaden the scope of Pradhan Mantri Ayushman Yojana and cover more diseases and direct the registered hospitals to ensure treatment of all the patients under this scheme.

*[English]*

**(ix) Regarding seven Balloons Barrage Project on river Girna in  
Maharashtra**

**SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON):** The Seven Balloons Barrage project on the Girna River is a crucial project for catering to the drinking water supply & irrigation in my Lok Sabha constituency of Jalgaon. Currently, there is no barrage on the nearly 140 km long Girna River. The construction of Seven Barrages Project with smart pneumatically operated weirs/Balloon Weirs or Rubber Dams at the Girna River of Jalgaon District has been given administrative approval by both Central & State Governments. Farmers of North Maharashtra region have been suffering from problems of poor

irrigation and drought for decades now. This project is a first-of-its-kind in the country & its operationalization will benefit the farmers and citizens in the areas of Chalisgaon, Amalner, Dharangaon, Bhadgaon, Pachora and Jalgaon. I request the Government to kindly consider this as an 'innovative project' and grant approval for disbursement of necessary funds for the implementation of the project.

**(x) Need to conserve and utilize waters of small reservoirs for irrigation purpose in Mahasamund Parliamentary Constituency, Chhattisgarh**

*[Translation]*

**SHRI CHUNNI LAL SAHU (MAHASHMUND) :** I would like to apprise about the agony of the farmers and laborers of my Mahasamund Parliamentary Constituency. For the last 5 years, there has been drought and famine in the border area of Lok Sabha constituency of Mahasamund (bordering the State of Odisha). The financial condition of the farmers has worsened, and lakhs of agricultural laborers are migrating to the city and other states in search of livelihood because there is no irrigation facility available to irrigate the fields of the farmers. Whereas there is so much inflow of water in the Sikaser Reservoir under the district Gariaband of this Lok Sabha constituency that in a rainy season, excess water from there flows away to some distance and re-enters the Pairi River without being utilised.

By preserving and storing the said wastewater in small reservoirs in drought and famine-stricken area in Mahasamund through canals/drain and using it for irrigation, the yield will increase as irrigating the agriculture land and vacant land would be possible. This will empower farmers suffering from famine, labourers will be able to earn livelihood and join the mainstream. It will also prevent migration and the development of the constituency will be possible.

*[English]*

**(xi) Need to take steps to eradicate malnutrition in Odisha**

**SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR):** Odisha is battling serious malnutrition crisis, especially in rural areas. As per findings of National Family Health Survey(NFHS)-4, the total number of under-five children in Odisha suffering from severe wasting has increased from 5.2 per cent to 6.4 per cent in the last 10 years. The people belonging to the Scheduled Tribe (23 per cent) and Scheduled Caste (17 per cent) are the worst victims of perpetual poverty and marginalisation.

There has been 25 per cent increase in outlay of Rs. 35,600 crore in 2020-21 for nutrition related programmes like Poshan Abhiyan. But Odisha must utilise allocated funds because this kind of investment in nutrition will help tackle severe acute malnourishment in the State. This will also address various Sustainable Development Goals (SDGs) of Odisha.

I request Central Government to take necessary steps so that menace of malnutrition may be eradicated in Odisha.

**(xii) Regarding stem cell therapy procedure**

**DR. SUBHASH RAMRAO BHAMRE (DHULE):** The Stem cells have great potential to treat many incurable conditions that otherwise cause death and disability. India has more than 2.5 crores Divyang citizens who can benefit from this. Indian Doctors from Government as well as Private Hospitals are playing leadership role in this field. There are many pioneering Indian scientific publications on this subject. The main problem faced by this field today is that there is divergence of policy between the Central Drugs Standard Control Organization (CDSCO) of Ministry of Health & Family Welfare and Indian Council of Medical Research (ICMR). On the one hand, CDSCO policies are supportive of cell therapy procedure done by Doctors. On the other hand, the policy of the ICMR is extremely restrictive. ICMR has made guideline (NGSCR 2017), which permits only the use of branded stem cells manufactured by private companies for commercial use but prevent Government and other private Hospitals from using generic stem cells for treatment. Due to the restrictive policies of ICMR, some of India's most prestigious institutes such as AIIMs, New Delhi and several other prominent hospitals have not been given approval by the ICMR. Whereas, certain commercial private companies have been granted permission. A real-life example of how ICMR guidelines are resulting in increased patient suffering is of a Railway Hospital of Vadodara where stem cells are being used to save patients from leg amputations. From 64 legs which were to be amputated, 57 were saved using stem cells. This treatment was done free of cost. ICMR intervention, however, resulted in stopping this programme. The result of ICMR's intervention is that from the last 3 years, this excellent work has stopped, and Railway workers' legs which could be saved by stem cell therapy are being cut.

**(xiii) Need for new railway line from Thalassery to Mysore via  
Manathavady**

**SHRI K. MURALEEDHARAN (VADAKARA):** I would like to raise a matter regarding the project proposal for new Railway Line from Thalassery to Mysore via Manathavady. During the British period itself, there was a proposal to make Thalassery, a railway junction to connect Mysore and thereby extending the railway line to Bengaluru. Due to the outbreak of Second World War and the Independence Struggle against British rule, the Britishers dropped the proposal. The first Railway Minister of Independent India visited Thalassery during those days and travelled up to Mysore by road and declared that new railway line would be laid from Thalassery to Mysore. Unfortunately, that proposal and declarations could not be materialized. However, the new alignment from Thalassery to Mysore via Manathavady - Kenichera, Pullppally, Sargur, HD Kotta Kadakola to Mysore is not affecting environment. It will go through side of Kabani river under a tunnel stretching to 11.5 km. The rail network will not disturb any of the protected places. I, therefore, request the Railway Minister to lay the new rail line from Thalassery to Mysore via Manathavady.



**(xiv) Regarding construction of dam on river Palar at  
Thoni Maduvu in Tamil Nadu**

**SHRI DNV. SENTHILKUMAR S. (DHARMAPURI):** The Water from Barugur Hills coming under Mettur Taluk flows into Palar River near Thoni Maduvu on Tamil Nadu — Karnataka State border. A Reservoir has been proposed at Thoni Maduvu to store water for irrigation and portable purposes and the scheme would benefit about 11,000 acres of land spreading across 105 villages in Mettur Assembly constituency in Tamil Nadu.

It is learnt that about 190 acres of forest land and 60 acres of private land would be needed for implementation of this project. The State Government is required to approach the Centre for getting its consent and financial assistance for the implementation of this worthy project.

**(xv) Need to expedite the process of “Assent to Andhra Pradesh**

**Disha Bill, 2019”**

**SHRIMATI VANGA GEETHA VISWANATH (KAKINADA):** Baba Saheb Ambedkar said, “I measure the progress of a community by the degree of progress which women have achieved.” For him, development of women was the most imperative factor for the society’s overall development.

In the wake of recent heinous crimes against women that shook the national consciousness, Andhra Pradesh Government has taken a landmark step to combat such crimes by passing the Disha Bill.

By legislating Disha Act, Government of Andhra Pradesh has been recognized for its path breaking policy initiatives to minimize cases of Women & Child abuse. It envisages faster & time bound judgment in cases of abuse against Women & Children.

Hence, I request to expedite the process of “Assent to Disha Bill, A.P 2019”.

**(xvi) Need to prevent recurrence of alleged communal violence in Delhi**

**PROF. SOUGATA RAY (DUM DUM):** The situation in North East Delhi where women had been on dharna for more than two months took an unfortunate turn on 24.02.2020. Five people including a police head constable were killed in violence over Citizenship Act protests. A leader of a Political Party had allegedly given a call against the dharna which led to clashes between anti CAA and pro CAA protesters. Violence took communal colour and spread to Jafarabad, Maujpur and Bhajanpura areas of North East Delhi. The police failed to anticipate the violence and did not take steps to prevent it and 11 police persons including a DCP were injured. While nobody can speak against peaceful protests, use of force by certain political elements should be condemned. Police should take all possible steps to prevent any such recurrence in any part of the capital city.

**(xvii) Need to set up a Cotton University and Cotton Processing Industry in Parbhani Parliamentary Constituency, Maharashtra**

*[Translation]*

**SHRI SANJAY JADHAV (PARBHANI):** The Marathwada region of Maharashtra is world famous for cotton. The primary source of livelihood of the farmers here is cotton production. By cultivating cotton, farmers provide sustenance to their families and educate their children. Cotton is also used for manufacturing clothes but due to lack of cotton processing industry in my Parliamentary Constituency Parbhani, the cotton farmers here have to depend on other states including Tamil Nadu. It costs them a lot and there is no benefit as well. If the Cotton University and Cotton Processing Industry are set up in my Parliamentary Constituency Parbhani, the farmers here will not have to depend on other states for cotton production. Their expenses will also be curtailed, they will be able to give good education to their children, the local people will get new employment opportunities, unemployment will decrease, and the State and Central Government will get good revenue.

Therefore, I request the Central Government to establish a Cotton University and develop Cotton Processing Industry in my Parliamentary Constituency Parbhani (Maharashtra) so that the cotton farmers can avail its benefits.

*[English]*

**(xviii) Need to construct a bridge over Punpun river in Karakat  
Parliamentary Constituency, Bihar**

*[Translation]*

**SHRI MAHABALI SINGH (KARAKAT):** The people of 10 villages are facing a lot of difficulties due to lack of bridges on Punpun river on the eastern side of Gram Barawan of Navi Nagar block under the Karakat Lok Sabha Constituency (Bihar). This area is also a naxal-affected area. The Naxalites easily get away after committing offences . The Police is unable to reach there due to lack of access to a bridge.

Therefore, we demand the Government to construct a bridge on the Barawan Punpun river.

*[English]*

**(xix) Regarding Central assistance for procurement of Modern vehicles for strengthening of fire service in Odisha**

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** Due to rapid industrialisation and increase in number of hazardous industries and chemical plants at different parts of Odisha particularly in Jharsuguda, Angul, Paradeep, Rayagada and Balasore, the vulnerability of these areas is increasing day by day. To meet industrial accidents, chemical leakages induction of Hazmat vehicles is required.

Likewise, due to rapid urbanisation and lack of land, the construction of high-rise buildings in urban areas is increasing and creating risk of fire hazards particularly in Cuttack, Angul and Rourkela. In these places, there is a need for induction of Hydraulic Platforms in the Fire Stations to be utilized for the fighting and rescue purpose.

Besides, some quick response vehicles are also required for different district headquarters.

In view of the above, central assistance is required for procurement of these modern vehicles for strengthening of fire service in Odisha.

**(xx) Need to hike sugarcane procurement price**

*[Translation]*

**SHRI MALOOK NAGAR (BIJNOR):** Today, the farmers of the country are facing a lot of problems. I have raised issues related to doubling of farmers' income, increasing the rate of sugarcane, payment of arrears of sugarcane procurement, etc. on 7 occasions in the Parliament and on 3 occasions in the meetings of the Parliamentary Committees. I have written letters 4 times to the concerned Ministers of the UP and the Central Government and also to the Hon. Finance Minister recently. In this way, I have raised this issue a total of 15 times through various mediums and today I am raising it for the 16th time in the Parliament.

I would like to draw the attention of the Government to the serious problems of the farmers that along with increasing the procurement price of sugarcane at the earliest, the price of other crops should also be increased in proportion to their cost. If Agriculture i.e. the backbone of the country is strengthened, then the economy of the country will be strengthened on its own.

*[English]*

**(xxi) Regarding development of Greenfield satellite Railway Terminal at Nagulapalli in Medak district of Telangana**

**SHRI KOTHA PRABHAKAR REDDY (MEDAK):** I would like to draw the kind attention of the Government towards the need to expedite development of Greenfield Satellite railway Terminal at Nagulapalli in Medak District under South Central Railway which falls in my Parliamentary Constituency in Telangana State.

It may be recalled that as part of expanding infrastructural facilities, through the Public-Partnership-Private (PPP) mode, the Nagulapalli terminal, to the west of Greater Hyderabad, with 10 platforms and a multipurpose centre with shopping malls, restaurants and all other modern facilities with an investment of about Rs.1,000 crore will definitely enhance Greater Hyderabad's civic infrastructure keeping in mind the growing needs of rail users of Hyderabad.

It is once again stated that Nagulapalli terminal is well-connected by road and rail without any traffic restrictions on truck movements and can efficiently monetise land parcels, particularly in Hyderabad city. At present, two main streams of traffic are operated from Hyderabad to Delhi and Kolkata. Initially, the Hyderabad to Delhi stream will be operated from Nagulapalli in future. At present, the three existing terminals of Secunderabad, Hyderabad and Kacheguda are taking a heavy load of passenger traffic.

Hence, I request the Hon'ble Minister of Railways to kindly intervene in the matter and do the needful at the earliest.



**(xxii) Need to provide central assistance to Kerala affected by two floods**

**ADV. A.M. ARIFF (ALAPPUZHA):** Kerala has faced two massive floods in the recent years. After the first flood, for rebuilding Kerala, the State Government had asked for Rs. 2600 crore. In these two floods, 10319 houses got fully damaged and over 1 lakh were partially damaged. Over 10,000 kms of major roads were washed away and 16000 hectares of land was lost. State need an amount of Rs.31,000 crore to restore this. The Central Government has not given sufficient funds and also denied the State to accept aid from foreign countries. The Central Government had allotted Rs. 5908 crores to other States having fewer disaster compared to Kerala. Kerala has not been allotted a single penny for the second flood even as the State has asked a financial support of Rs.2101.88 crore. So, the Central Government should allot sufficient fund for the development of Kerala.

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**14.15 hrs**

**DIRECT TAX VIVAD SE VISHWAS BILL, 2020**

*[Translation]*

**HON. SPEAKER:** Item No. – 17, Shrimati Nirmala Sitharaman.

*[English]*

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):** Sir, I beg to move for leave to introduce a Bill to provide for resolution of disputed tax and for matters connected therewith or incidental thereto, be taken into consideration ...*(Interruptions)*

Sir, you are aware that during the Budget, I had very clearly stated in paragraph 126 that the Government has taken several measures to reduce tax litigations...*(Interruptions)* Based on that, we came up with this scheme for the indirect taxes to reduce litigation and in order to settle disputes ...*(Interruptions)* Over 1,89,000 cases were pending. Similarly now, for the direct taxes, we want to take up dispute resolution in the form of Vivad Se Viswas Scheme...*(Interruptions)* There are, as of November, 2019, 4,83,000 direct tax cases which are pending in various appellate forums, such as, Commissioner of Appeal, IT80, High Court and also the Supreme Court ...*(Interruptions)* Therefore, this Scheme, if brought in, will give settlement of dispute option for all those who wish to come under this Scheme. Of the 4,83,000 appeals which are pending at various levels, Rs.9.32 lakh crore are the estimated arrears ...*(Interruptions)*

Therefore, this Scheme will be a great help for those who wish to settle disputes because people spend a lot of time and money ...*(Interruptions)* The entire details of the Scheme are also attached. We like the Members to participate in the discussion and give their valuable inputs ...*(Interruptions)* Thank you.

*[Translation]*

**HON. SPEAKER:** The motion was moved:-

"That the Bill be taken into consideration to provide for resolution of disputed tax and for matters connected therewith or incidental thereto."

*[English]*

**14.16 hrs**

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### **OBSERVATION BY THE SPEAKER**

**(i) Appeal for maintenance of peace and communal harmony in the country**

*[Translation]*

**HON. SPEAKER:** Hon. Members, you want to raise the matter regarding the incident of Delhi. You all are public representatives holding office of responsibility in this temple of democracy. All of us should make a collective effort, hold a collective responsibility to maintain peace and goodwill in the country and also ensure our participation directly or indirectly. Once normalcy is restored in the House I will personally ensure to take up all these issues with you. We also want that there should be a discussion in the House, as this is the temple of democracy. But the public have given you the right to carry these placards and slogans outside the House. I request that all of you should make collective efforts to create peace and harmony in the country. You are the leader of an important and responsible party. I would also like to urge the party leaders to work on this in a responsible manner.

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*...(Interruptions)*

*[English]*

**14.17 hrs**

**DIRECT TAX VIVAD SE VISHWAS BILL, 2020 - Contd.**

*[Translation]*

**DR. SANJAY JAISWAL (WEST CHAMPARAN):** Speaker, Sir, I would like to thank you for giving me an opportunity to speak on the Direct Tax Vivad Se Vishwas Bill... *(Interruptions)* Sir, when this Bill was presented by the Hon. Finance Minister in the House, the leaders of the opposition parties were opposing it on the ground of it being in Hindi... *(Interruptions)* He insisted that it should be named in English. ...*(Interruptions)*

*[English]*

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** People who had murdered more than 3,000 Sikhs are talking in this manner!... *(Interruptions)* These people have provoked the people there ...*(Interruptions)*

*[Translation]*

Those people who provoked to cause ruckus in the House. ... *(Interruptions)*

*[English]...*

The priority of the House is, Sir, restoration of normalcy ...*(Interruptions)* But they are behaving in this unruly manner and asking for resignation ...*(Interruptions)* ... *[Translation]* ...If they want a discussion then peace should be restored firstly ... *(Interruptions)* *[English]...*

Let peace be restored ...*(Interruptions)* Let normalcy be restored ...*(Interruptions)*

Let normalcy be restored in the House. ...*(Interruptions)* *[Translation]* ....These people want to create tension there again...*(Interruptions)* *[English]...*

I strongly condemn it. ...*(Interruptions)*

*[Translation]* ....They are throwing papers, *[English]...*this is showing disrespect towards the people and the Chair. I strongly condemn this attitude.

...(Interruptions) [Translation].... 3 thousand people were killed ... (Interruptions) No action was taken in 1984 ... (Interruptions) Those people are coming here today and creating a ruckus and shouting.... (Interruptions) [English]... I strongly condemn this attitude. Let us start further business of the House. ... (Interruptions)

[Translation]

**DR. SANJAY JAISWAL:** Hon. Speaker Sir, Thank you very much... (Interruptions) Our people belonging to Congress are always impatient and they also shown their impatience in this Vivad Se Vishwas Bill.... (Interruptions) They opposed why its name is in Hindi? ... (Interruptions) Had they seen any of the Indian Constitution's Article 120- [English]... Language to be used in Parliament or Article 210- Language to be used in Legislature or Article 343, Official Language of Union of India or Article 348(b) or (c) where the President can allow the language of whatever he wants or Article 341, Direction for development of Hindi.

[Translation]

If they had seen any of these Articles, then they would not have raised an issue on the title of the Bill.... (Interruptions)

Speaker Sir, the problem is not why this Bill is named in Hindi. ... (Interruptions) Problem is that the Hon. Finance Minister Shrimati Nirmala Sitharaman ji used English, Hindi, Kashmiri, Tamil, even French language in her Budget speech, but she did not utter a word in Italian... (Interruptions) Congress friends are unable to digest that their... <sup>5\*</sup> Why is there not even a single word in the language of those who do the work of inciting riots, why even single word is not used in their language? ... (Interruptions) That is why these people are objecting to this Bill.... (Interruptions)

Whenever NDA has done a good job, these people created dispute... (Interruptions) but the people of India sincerely believe in Hon. Prime Minister

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<sup>5\*</sup> Not recorded.

Shri Narendra Modi and with full confidence all of us believe in development... *(Interruptions)* ...During the term of Hon. Prime Minister, we have done the ground work for Sabka Saath, Sabka Vikas, Vivad Se Vishwas, Sabka Vikas... *(Interruptions)* During the term of UPA Government as well, many words were used.... *(Interruptions)*, During their rule, words such as policy paralysis, government of middlemen, tax terrorism were used.... *(Interruptions)* this party is responsible for all these words and for killing thousands of Sikhs during the riots in this country.....*(Interruptions)* This is the character of this party... *(Interruptions)* They create disputes everywhere... *(Interruptions)* they first incite everywhere and then they ask why a dispute is happening there?... *(Interruptions)*

Sir, during their tenure they harassed Nokia, the largest mobile company in the world at that point of time, and made them shut their operations by troubling them and through their acts of tax terrorism... *(Interruptions)* While Samsung, the world's largest mobile company, in India at present time, opened its largest factory in India.... *(Interruptions)* That is the difference between them and all of us.... *(Interruptions)*

Opposition parties are very unhappy with this law... *(Interruptions)* That's why they are sad, because there is no relief available in IPC for this... *(Interruptions)* There is no relief available under the Prevention of Money Laundering Act under it...*(Interruptions)* There is no relief available under the Prohibition of Benami Property Act... *(Interruptions)* This is also not providing any relief for stashing black money abroad.... *(Interruptions)*

They are not getting any relief in regard to illegal property, so this Vivad Se Vishwas Bill ...<sup>6\*</sup> getting available.... *(Interruptions)* That is why these people are protesting like this....*(Interruptions)*

Speaker Sir, the Voluntary Disclosure of Income Scheme came in the year 1997 during their tenure...<sup>7\*</sup> had exempted that whatever black money is stashed in the world which belongs to you, bring it back and turn it into white here.

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<sup>6\*</sup> Not recorded.

<sup>7\*</sup> Not recorded.

Whatever money, whether it is money from abroad, whether it is money from bribe, wherever... \* money came from... *(Interruptions)* The difference that all Congressmen got immunity, as much as till date... \* That make everything clear under the Voluntary Disclosure Scheme... *(Interruptions)* We are not only charging hundred per cent tax, but also 25 per cent money as the penalty. The Congress is finding it most problematic ... \* They are not getting any help in this....*(Interruptions)*

I would request all the Opposition parties that they have 60 days, Modi ji has given this exemption. Take advantage of it, otherwise your condition will be like similar to what it was during demonetization, and you will continue to cry.... *(Interruptions)* Till date, you have just been been harping over the issue of demonetization for three years....*(Interruptions)* Whenever the budget is discussed, they start to cry about demonetisation...*(Interruptions)* what especially drew my attention was how a member made sure to be the lone speaker on behalf of his party and how he kept harping for 25 minutes over the issue of losses they have suffered on account of demonetization... *(Interruptions)* Well, the money that was put in the bank at the time of demonetization, now you people should take advantage of this law by paying penalty, paying tax. There is not a lot of money for you because you have lost much larger amount, but it will greatly benefit the general public....*(Interruptions)*

Speaker Sir, I have only to say that the Hon. Finance Minister has brought such a good bill. Sunny Deol, one of our Hon. MP, is very famous for one of his dialogues which is about recurring court dates. This can offer an opportunity to someone to make oneself free from hassles of income tax Department... *(Interruptions)* There are 56% such cases that even if we win, only .2% of outstanding amount will be recovered. Even if we win 66 per cent of the cases, then only 1.8 per cent will be recovered. All of them will get relief in this bill. ... *(Interruptions)* If there is one of the biggest litigants in today's time in India, it is the Income Tax Department. The condition of the Income Tax Department is such that there is a record of winning less than 30 per cent in 80 per cent cases. That is

why it is a very good bill... *(Interruptions)* The poor common taxpayers who used to suffer, the appeals before Commissioner would take two years, three to five years in the Income Tax Appellate Tribunal, five to eight years in the High Court, five years in the Supreme Court, 4 lakh 83 thousand cases are pending and 9.32 lakh crore amount of common people and the Government is trapped in all this process. Not a single rupee from this is benefitting the people or the Government. This decision will also solve about 41 per cent of the cases of CBDT... *(Interruptions)* The Government's policy - 'Trust Our Citizen', it will materialise through this case actually...*(Interruptions)* Hon. Prime Minister had said in *Rajasva Gyan Ganga* that tax collection should be rapid. Where Rapid means R for revenue mobilisation, A for accountability, P for probity, I for information and D for digitalisation...*(Interruptions)*

I express my gratitude to the Hon. Finance Minister Shrimati Nirmala Sitharaman ji for the way she supported 'Sabka Vishwas' in bringing this dream to the ground, in the same way that the 'Vivad Se Vishwas' scheme will also be very successful and with this the common taxpayers, who do not have that much money left and instead spend more on lawyers' fees...*(Interruptions)*

All of them will get help in getting relief from this. This bill follows in letter and spirit the policy of Narendra Modi ji, by taking all the people of this country into confidence. It is a different matter that it has been the character of the Congress that earlier their so-called...<sup>8\*</sup> provoke the country and talk about do or die situation...*(Interruptions)* It has nothing to do with any citizen of India...*(Interruptions)* Yet, when Sonia Gandhi and ... \* spoke of do or die situation to instigate riots in this country, only then these people riots... \* did this...*(Interruptions)* These people should be investigated. They are all responsible, wherever their involvement was found. Congress leaders should be investigated that all these leaders are found involved in it. The way they looted the country during demonetization and their black money was caught in the

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<sup>8\*</sup> Not recorded.



country, so till date they remain unhappy. "Similarly, this "Vivad Se Vishwas."  
... (Interruptions)

**HON. SPEAKER:** The House stands adjourned till *Fifteen of the Clock*.

[English]

**14.31 hrs**

*(The Lok Sabha then adjourned till Fifteen of the Clock)*

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**15.00 hrs**

*The Lok Sabha re-assembled at Fifteen of the Clock.*

*(Shrimati Rama Devi in the Chair)*

*...(Interruptions)*

**15.01 hrs**

*(At this stage, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.)*

[Translation]

*...(Interruptions)*

**HON. CHAIRPERSON:** What you people have done is very wrong. You have to keep that in mind. This is the limit of unruly behavior.

*...(Interruptions)*

**HON. CHAIRPERSON:** The House stands adjourned till *Sixteen of the Clock*.

[English]

**15.01 hrs**

*Then Lok Sabha adjourned till Sixteen of the Clock.*

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**16.00 hrs**

*The Lok Sabha re-assembled at Sixteen of the Clock.*

*(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)*

**16.0 ½ hrs**

*(At this stage, Shri B. Manickam Tagore and some other Hon. Members came and stood on the floor near the Table.)*

*[Translation]*

**HON. CHAIRPERSON :** Go back to your respective seats.

*... (Interruptions)*

*[English]*

**HON. CHAIRPERSON:** The House stands adjourned till 4.30 p.m.

**16.01 hrs**

*The Lok Sabha then adjourned till Thirty Minutes past Sixteen of the Clock.*

*[English]*

**16.30 hrs**

*The Lok Sabha reassembled at Thirty Minutes past Sixteen of the Clock.*

*(Hon. Speaker in the Chair)*

*... (Interruptions)*

**16.30 ½ hrs**

*(At this stage, Adv. Dean Kuriakose and some other hon. Members came and stood on the floor near the Table.)*

*... (Interruptions)*

*[Translation]*

**HON. SPEAKER :** Please be silent for a minute.

*...(Interruptions)*

**HON. SPEAKER:** Shri Adhir Ranjan Chowdhury, please calm down. You all please take your respective seats.

*...(Interruptions)*

*[English]*

**16.31 hrs**

**OBSERVATION BY THE SPEAKER - Contd.**

**(ii) Need to maintain the dignity of the House**

*[Translation]*

**HON. SPEAKER:** Hon. Members, it should be our endeavour to uphold the dignity of this Parliament. I will also personally urge the entire House and the senior Members to intervene and uphold the dignity of the House. I am personally saddened by what has happened in this House today. You may not be sad, but I am personally saddened.

*...(Interruptions)*

**HON. SPEAKER :** I do not want to run the House under any such circumstances. If all of you together take the tradition of Parliament forward according to the rules. Because the House belongs to everyone, everyone should build consensus, discuss it, the dignity of the House is maintained forever, so that we can give a direction emanating from that dignity in the whole country and strengthen the democracy of India. I would like the House to function properly and function to strengthen the democracy, only then the House should function.

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The House is adjourned to meet at 11 am on Tuesday, the 3rd March, 2020.

**16.32 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Tuesday, March 3, 2020/Phalguna, 13 1941(Saka).*

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